

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT - IV

ITEM No. 120
Appeal No. 639/252/ND/2019

IN THE MATTER OF:

Grassroots Skill Development Initiative Pvt. Ltd.	...	Appellant
Vs.		
ROC &Anr.	...	Respondent

Order under Section 252.

Order delivered on 15.07.2021

Coram:

SHRI P. S. N. PRASAD,
HON'BLE MEMBER (JUDICIAL)

SHRI K.K. VOHRA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Appellant	: Mr. Ateendra Singh, Adv.
For the ROC	: Ms. Sweety Kumar, AROC
For the ITD	: Ms. EashaKadian, St. Counsel Mr. Himanshu, Adv.

ORDER

Heard the submissions made by Learned Counsel for the appellant. Learned Counsel for the appellant has apprised this Tribunal that the Tribunal has earlier directed him to file objection along with all annexures once again on the e-portal of the Tribunal. The same is not yet traceable on the e-portal of the Tribunal. Therefore, three weeks' time has been granted for complying with the last order. Learned AROC is present at the time of hearing. Proxy-Counsel for the Income Tax Department is also present. List on 31.08.2021.

Sd/-
K.K. VOHRA
MEMBER (TECHNICAL)

Sd/-
P. S. N. PRASAD
MEMBER (JUDICIAL)

